

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Transfer Petition (Civil) No.198/2025

CHETNA

Petitioner(s)

VERSUS

HIMANSHU VERMA

Respondent(s)

Mediation report dated 30.04.2025 has been recieved.

IA No. 301241/2024 - EXEMPTION FROM FILING O.T.

IA No. 301243/2024 - STAY APPLICATION

Date : 09-05-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) :Mr. Shashank Singh, AOR
Mr. Prateek Kumar Jha, Adv.
Ms. Akansha Singh, Adv.
Mr. Amandeep Sohal, Adv.
Mr. Manan Gera, Adv.

For Respondent(s) :Mr. Tushar Arora, Adv.
Mr. Ekansh Bansal, AOR
Ms. Vivya Nagpal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for both the parties state that it has not been possible to amicably resolve the matter by way of mediation.

Learned counsel for the respondent prays for and is granted four weeks time to file reply affidavit. Rejoinder affidavit be filed before the next date of hearing.

List before the Court.

(VIJAY KUMAR)
ASTT. REGISTRAR-cum-PS

(VEENA RANI NAGPAL)
BRANCH OFFICER